

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.4856 OF 2016

(Arising out of SLP (C) No. 12431 of 2014)

M/S UNIVERSAL GLASS

(A DIVISION OF JAGAJIT IND.Ltd.)

APPELLANT

VERSUS

HARPAL SINGH

RESPONDENT

J U D G M E N T

KURIAN, J.

1. Leave granted.

2. The issue pertains to the dispute on termination of the respondent. Having regard to the prolonged litigation between the parties and having regard to the fact that the appellant-Company has been closed down in the year 2014, we made a fair suggestion to purchase peace between the parties by way of making one time payment of Rs.7 Lakhs to the respondent.

3. The learned counsel appearing for the appellant submits that in the case of all other workers, dues have been settled for an amount of around Rs.4 Lakhs. In the instant case, the respondent-workman has succeeded before the Labour Court and the

JUDGMENT

High Court and having regard to the prolonged litigation, we are of view that the interest of justice would be met if an amount of Rs. 7 Lakhs is paid. The appellant is directed to pay an amount of Rs. 7 Lakhs to the respondent within two months from today in full and final settlement of all his claims.

4. However, we make it clear that this order is passed in the peculiar facts and circumstances of the case and this will not be taken as a precedent.

5. With the above observations and direction, the appeal is disposed of. No costs.

.....J.
[KURIAN JOSEPH]

.....J.
[ROHINTON FALI NARIMAN]

NEW DELHI;
MAY 05, 2016

JUDGMENT